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भाग II—खण्ड 3—उपखण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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नई दिल्ली, शुक्रवार, सितम्बर 5, 1975/भाद्र 14, 1997

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NEW DELHI, FRIDAY, SEPTEMBER 5, 1975/BHADRA 14, 1997

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation

MINISTRY OF FINANCE

(Department of Revenue and Insurance)

NOTIFICATION

New Delhi, the 5th September 1975

S.O. 475 (E)—In exercise of the powers conferred by sub-section (2) of section 1 of the Taxation Laws (Amendment) Act, 1975 (41 of 1975), the Central Government hereby appoints the date specified in column (1) of the Table below as the date on which the provisions of the said Act specified in the corresponding entry in column (2) of the said Table shall come into force.

TABLE

Date	Provisions of the Act
(1)	(2)
1st October, 1975	Clause (i) of section 3, sections 29 to 37 (both inclusive), 50, 52 to 56 (both inclusive), and 59, clause (iv) of section 61, sections 64, 68, 70 to 74 (both inclusive), 77, 78, 81 and 84 to 87 (both inclusive), section 92, in so far as it relates to the insertion of new section 18B in the wealth-tax Act, 1957 (27 of 1957) and sections 94, 97, 98, 100 to 104 (both inclusive), 107 to 110 (both inclusive), 112, 118, 120 to 122 (both inclusive) and 124.

(2007)

Ans
11/9

(1)	(2)
1st January, 1976	Sections 45, 47, 57, 66 and 90, clause (v) of section 91 and section 93.
1st April, 1976	Section 2, clause (ii) of section 3, sections 4 and 6 to 13 (both inclusive) section 14, in so far as it relates to the insertion of new section 69C in the Income-tax Act, 1961 (43 of 1961), sections 16 to 28 (both inclusive), 38 to 44 (both inclusive), 46, 48, 49, 51, 58 and 60, clauses (i) to (iii) of section 61, sections 62, 63, 65, 67, 69, 75, 76, 79, 80, 82, 83, 88 and 89, clauses (i) to (iv) of section 91, section 92, in so far as it relates to the insertion of new section 18A in the Wealth-tax Act, 1957 (27 of 1957) and sections 95, 96, 99, 105, 106, 111, 113 to 117 (both inclusive), 119, 123 and 125.
1st April, 1977	Section 5, section 14, in so far as it relates to the insertion of new section 65D in the Income-Tax Act, 1961 (43 of 1961) and section 15.

[No. 1069/F.No. 2/14/75-IC]

S. R. MEHTA, Addl. Secy.

वित्त मंत्रालय

(राजस्व और बीमा विभाग)

अधिसूचना

नई दिल्ली, 5 सितम्बर, 1975

का० आ० 475(अ).—केन्द्रीय सरकार, कराधान विधि (संशोधन) अधिनियम, 1975 (1975 का 41) की धारा 1 की उपधारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे की सारणी के स्तम्भ (1) में विनिर्दिष्ट तारीख को उस तारीख के रूप में नियम करती है जिस तारीख को उक्त सारणी के स्तम्भ (2) में की तत्सम्बन्धी प्रविष्टि में विनिर्दिष्ट उक्त अधिनियम के उपबन्ध प्रवृत्त होंगे।

सारणी

तारीख	अधिनियम के उपबन्ध
(1)	(2)
1 अक्तूबर, 1975	धारा 3 का खण्ड (i), धारा 29 से 37 तक (जिसमें यह दोनों सम्मिलित हैं), 50, 52 से 56 तक (जिसमें यह दोनों सम्मिलित हैं), और 59, धारा 61 का खण्ड (IV), धारा 64, 68, 70 से 74 तक (जिसमें यह दोनों सम्मिलित हैं), 77, 78, 81 और 84 से 87 तक (जिसमें यह दोनों सम्मिलित हैं), धारा 92, जहाँ तक इसका सम्बन्ध धन-कर अधिनियम, 1957

(1)	(2)
	(1957 का 27) में नई धारा 18ख के अन्तःस्थापन से है और धारा 94, 97, 98, 100 से 104 तक (जिसमें यह दोनों सम्मिलित हैं) 107 से 110 तक (जिसमें वह दोनों सम्मिलित हैं), 112, 118, 120 से 122 तक (जिसमें यह दोनों सम्मिलित हैं) और 124.
1 जनवरी, 1976	धारा 45, 47, 57, 66 और 90 धारा 91 का खण्ड (V) और धारा 93.
1 अप्रैल, 1976	धारा 2, धारा 3 का खण्ड (II), धारा 4 और 6 से 13 तक (जिसमें यह दोनों सम्मिलित हैं), धारा 14, जहां तक इसका सम्बन्ध आय-कर अधिनियम, 1961 (1961 का 43) में नई धारा 69ग के अन्तःस्थापन से है, धारा 16 से 28 तक (जिसमें यह दोनों सम्मिलित हैं), 38 से 44 तक (जिसमें यह दोनों सम्मिलित हैं), 46, 48, 49, 51, 48, और 60, धारा 61 के खण्ड (I) से (III) तक, धारा 62, 63, 65, 67, 69, 75, 76, 79, 80, 82, 83, 88 और 89, धारा 91 के खण्ड (I) से (IV) तक, धारा 92, जहां तक इसका सम्बन्ध धनकर अधिनियम, 1957 (1957 का 27) में नई धारा 18क के अन्तःस्थापन से है और धारा 95, 96, 99, 105, 106, 111, 113 से 117 (जिसमें यह दोनों सम्मिलित हैं), 119, 123 और 125।
1 अप्रैल, 1977	धारा 5, धारा 14, जहां तक इसका सम्बन्ध आय-कर अधिनियम, 1961 (1961 का 43) में नई धारा 69घ के अन्तःस्थापन से है और धारा 15।

[सं० 1069/फा० सं० 2/14/75-आई० सी०]

एस० आर० मेहता, अपर सचिव

TO BE PUBLISHED IN PART II - SECTION 3 - SUB SECTION (11)
OF THE GAZETTE OF INDIA EXTRAORDINARY.

MINISTRY OF FINANCE
(Department of Revenue & Insurance)

NOTIFICATION

1069

New Delhi, dated the 4th September, 1975.

S.O. - In exercise of the powers conferred by sub-section (2) of section 1 of the Taxation Laws (Amendment) Act, 1975 (41 of 1975), the Central Government hereby appoints the date specified in column (1) of the Table below as the date on which the provisions of the said act specified in the corresponding entry in column (2) of the said Table shall come into force.

TABLE

<u>Date</u> <u>(1)</u>	<u>Provisions of the Act</u> <u>(2)</u>
1st October, 1975 ---	Clause (1) of section 3, sections 29 to 37 (both inclusive), 50, 52 to 56 (both inclusive), and 59, clause (iv) of section 61, sections 64, 68, 70 to 74 (both inclusive), 77, 78, 81 and 84 to 87 (both inclusive), section 92, in so far as it relates to the insertion of new section 18B in the Wealth-tax Act, 1957 (27 of 1957) and sections 94, 97, 98, 100 to 104 (both inclusive), 107 to 110 (both inclusive), 112, 118, 120 to 122 (both inclusive) and 124.
1st January, 1976 ---	Sections 45, 47, 57, 66 and 90, clause (v) of section 91 and section 93.
1st April, 1976 ---	Section 2, clause (11) of section 3, sections 4 and 6 to 13 (both inclusive), section 14, in so far as it relates to the insertion of new section 69C in the Income-tax Act, 1961 (43 of 1961), sections 16 to 28 (both inclusive), 38 to 44 (both inclusive), 46, 48, 49, 51, 58 and 60, clauses (1) to (11) of section 61, sections 62, 63, 65, 67, 69, 75, 76, 79, 80, 82, 83, 88 and 89,

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	2.
	clauses (i) to (iv) of section 91, section 92, in so far as it relates to the insertion of new section 13A in the Wealth-tax Act, 1957 (27 of 1957) and sections 95, 96, 99, 105, 106, 111, 113 to 117 (both inclusive), 119, 123 and 125.
1st April, 1977 ---	Section 5, section 14, in so far as it relates to the insertion of new section 69D in the Income-tax Act, 1961 (43 of 1961) and section 15.

Z1069/ F.No. 2/14/75-IC

(S.R. MEHTA)
Additional Secretary to the Government of India.